[Mr. Chairman.] the date the order in question was communicated to him' be substituted."

The motion was negatived.

MR. CHAIRMAN: The question is:

"That the following modification be made in the All India Services (Discipline and Appeal) Rules, 1955. namely: -

Rule 21

(7) Rule 21 be deleted."

The motion was negatived.

THE PRIZE COMPETITIONS BILL. 1955

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): Sir, I beg. to move.

"That the Bill to provide for the control and regulation of prize competitions, as passed by the Lok Sabha, be taken into consideration."

[MR. DEPUTY CHAIRMAN in the Chair.]

Sir, this Bill is of a very urgent nature. It deals with one of the evils from which our society has been suffering for a considerable time past. Now, crossword puzzles or such competitions are sought to be defended in one quarter on the ground that they exhibit some intelligence or skill. It might or might not be some skill or intelligence. But it will be found that there are a number of factors that, make it a matter of complete gambling. And, therefore, it was considered that Government should step in and have recourse to certain legislation in this behalf. So far as this matter is concerned, it is dealt with as a subject in the State List and, therefore, it was not open ordinarily for the Central Government to step in, unless action had been taken under article 252 of the Constitution. Now, when this question was raised, we made a reference to the State Governments and we said that either they

must take recourse to some legislation in this behalf, or they might empower the Central Government to legislate under article 252. If the Legislatures of two or more States agree that legislation on this question should be undertaken by Parliament, then after such a Resolution has been passed by the Legislature or Legislatures in at least two States, it is open to Parlia to undertake legislation. ment thereafter those States would two naturally be governed by this legis lation. In addition, if there are any other States that are also willing to fall in line, then they can pass a Resolution in their respective Legis automatically this parti latures and apply. cular legislation will Now, when this Bill was introduced in the Lok Sabha, about three Legislatures had passed the necessary Resolutions in favour of action by the Central Government under article 252. There after

SHRI H. C. DARAPPA (Mysore) r Which are tho~e three States?

SHRI B. N. DATAR: They are Andhra, Bombay and PEPSU. These were the three States that, have passed Resolutions first; and after the Bill was introduced and before it was considered, about four other States also followed suit and the names of all these States have been given in clause 1.

Now, so far as the merits of this: Bill are concerned, the policy that Government had to follow was naturally one in respect of which there was a large measure of agreement. When the Government of India took up this que tion with the State Governments, they found that there was considerable difference ai opinion. There were some Stales which were absolutely in favour of a complete ban. There were other States which did not want the Centre to step in at all. But there were a number of other States which stated that, instead: of actually banning or prohibiting all these competitions, what ought to be

done was to regulate them and to introduce a licensing system. Now, as there was a large measure of agreement on this question, Government ultimately considered the matter and they prepared a draft on the prin-cip.es which were generally accepted.

Now, one or two questions arose in this connection—what ought to be the extent of the maximum prize per month so far as such competitions were concerned. At one time, it wa considered that it might be more than one thousand rupees; it might be ten thousand rupees. But ultimately Government found that almost all the States were agreed that the maximum prize that could be given every month should not exceed Rs. 1,000. So far as that point is concerned, there has been a very large measure of agreement.

Secondly, it wa? also laid down that even in respect of all such prizes or competitions the value has to be below one thousand rupees and not to exceed that. In all these cases, there ought tp be a system of licensing. Tho e companies or persons who desire to introduce or run such competitions, have to take a licence and after that, they are subject to certain rules and conditions. They are accountable io Government; all the account books have to De shown and all the material that they have got have also to be shown to Government authorities. All this has been done with the idea that there ought to be no undue profiteering or no profiteering at all. A number of cases must have come to the not ce of hon. Members, where some companies have made money in gums of lakhs. Only recently one of such companies has sent a circular letter to hon. Members. I have also received one. And from enquiries made, it appears that, in the course of the year, the receipts amounted to forty lakhs of rupees and that they were paying about Rs. 5. lakhs as tax to the State Government. My hon. friend knows that.

It was considered that all this was an absolute evil because thereby people would be tempted to find out what their fortune would be. Instead of following the regular, legitimate professions, they spend their time over the alleged exercise of their intelligence and they believe that if they come to a correct solution, they are likely to get a prize. But there also it will be found that it is not merely a question of the extent of inte ligence. There are certain answers which are stated as 'model' answers or 'fixed' answers. These answers may or may not tally with the particular answers given by a particular person even though otherwise they might be correct. Therefore, so far as these competitions are concerned, there is a larger element of chance of profit or chance of ruin instead of merely the exercise of one's intelligence. Sometimes it has been foundvery unfortunately—that there are certain newspapers that are almost living on the profits earned from these competitions. I had a case where a very high placed officer of the Central Government tendered his resignation. He was drawing about twelve or thirteen hundred rupees. I wondered why he wanted to resign and I called him. Then he told me, to my surprise, that he was going to a particular press as its crossword puzzles' editor on a monthly salary of Rs. 2.500. That is how this evil has been increasing and when there is so much unemployment and when the economic backwardness is there, people are naturally anxious to get rich by whatever means it is pissible. In such a case, society or the Government has to step in and has to control it. Sometimes people have to suffer from the consequences of their own acts of unwisdom. It is for this purpose that this Bill has been introduced. The Bill is very simple in structure and the time allotted for this Bill is not much-it is only one hour. So, I would not take much time of this hon. House and I would commend this Bill to the approval of the House.

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MR. DEPUTY CHAIRMAN: Motion moved:

"That the Bill to provide for the control and regulation of prize competitioiv, as passed by the Lok Sabha, be taken into consideration."

Mr. Deokinandan Narayan. Five minutes each: I have four names before me. There are a number of amendments.

श्री दंबकीनन्द्रन नारायण (म्म्बई): उपसभा-पीत जी, अभी मैं मंत्री महोदय के भाषण को बहुत ध्यानपर्वक सन रहा था और उन्होंने यह कहा नि "these competitio is are an absolute evil" तो मेरी समभ में नहीं आया कि एंक्सोल्य्ट इीवल होने के बाद इस तरह का विधंयक क्यों लाया जाता हैं और इसे संपूर्णतः क्यों नहीं रोका जाता । जब आप मानते हैं कि यह गैम्बलिंग हैं. पक डीवल हैं, तो आपकी कोशिश यही होनी चाहिये कि यह पूरी तरह से तेका जाय । यहां जिस हद तक रोकने की कोशिश हो रही हैं उस कोशिश से मुक्ते यह हर हैं कि यह बीमारी कम न होगी मगर बर्डगी । मासिक एक हजार तक इनाम की मियाद रखी गई हैं। इसका मतलब तो यह हैं कि जो आज तक इस रोजगार को नहीं करते थे, वेभी इस रोजगार को करने लग जाएंगे। आजतक तो दह' अखबारात में ही ये वातें हुआ करती थीं ऑर वह ही रोजगारी इस काम को जरते थे. लीका जब आपने एक हजार रुपये की मियाद रख दी हैं, तो अब साप्ताहिक और डोर्ट डोर्ट अखबारों में भी ये बातें चलने लगेंगी और गरीब और बीच के लोग भी इस रोजगार को करने लग जायंगे । इस तरह आए यह बीमारी कम करने की कोशिश कर रहे हैं परन्त या द्या होने वाली नहीं हैं।

दसरी वात जो में कहना चाहता हूं वह यह है कि आपने दंखा होगा कि क्रास वर्ड पजल की भीमारी खास कर विद्यार्थियों में हैं. खास कर कालंब स्टड द्स में हैं। आप बसेंब में. रंल में. दंखते होंगे कि विद्यार्थियों के हाथ में क्रास वर्ड पजल का कागब रहता हैं आर वे उस पर कुछ लिखते रहते हैं। उनका पढ़ना छूट जाता हैं. उनका अभ्यास छ्रट जाता हैं, उनका घर छ्रट जाता हैं और इस तरह क्रास वर्ड पजल के पीठं हमार तमाम नवयुवक और नवयुवितयां अपने को सराव करते हैंं। इस लिहाज से में आपसे कहूंगा कि यदि आप आगामी पीढ़ी को बचाना चाहते हैं, तो इस बीमारी को सिर्फ आप कम न करने की कोश्चिश करें किस्तु बिल्कुल ही बन्द कर हैं क्योंकि इस तरह यह कम होने वाली नहीं हैं।

कुछ लोग यह कहते हैं कि यह है विली टॅक्स, िया जाय । लोकिन मेरी समफ में नहीं आता कि जब यह एंब्सोल्य्ट हींबल हैं तो हैंवी टॅक्सेशन से यह किस तरह कम हो सकती हैं । यह तो वही आग्र्युमेंट हुआ जो कि शराब के बार में दिया जाता हैं कि अगर आप हैंवी टॅक्सेशन करियंगा तो शराबी आप से आप शराब पीना छोड़ देंगे । यरन्तु यह स्थाल में कभी नहीं आया कि टॅक्सेशन बढ़ता गया. शराब बढ़ती गई आया कि टॅक्सेशन बढ़ता गया. शराब बढ़ती गई आरं शराबियों की ताहाद भी बढ़ती गई । जब आप इसमें इनाम की मर्यादा कम कर रहे हैं तो इसमें हिस्सा लेने वालों की ताहाद बढ़ंगी, कम नहीं होगी ।

आपको पता होगा कि प्रेस कमीशन ने भी इस बात की सिफारिश की हैं कि यह प्री तरह सं वन्द कर दिया जाय, तेक दिया जाय। मेरी समभ में नहीं आता कि जब प्रेस कमीशन ने सारं हिन्दुस्तान में ध्म कर देखा और यह सिफारिश की कि इसको बन्द कर दिया जाय तो फिर आप यह दथों कहते हैं कि यह चलाया जाय।

एकं बात आर मुफं कहनी हैं आर वह यह हैं कि प्रेस कमीशन ने पांच साँ की मैं विसमम सिफारिश की हैं। किन्तु प्रेस कमीशन की सिफारिश भी एम मानने के लिये तैयार नहीं हैं। हमने पांच साँ ह० को एक हजार रूठ कर दिया हैं। अभी मंत्री महोदय कह रहे थे कि पहले हम दस हजार करना चाहते थे, मगर बाद में हमने एक हजार ही कर दिया। जब दुनिया चाहती हैं कि इसको बन्द वर दिया जाय और प्रेस कमीशन चाहता है कि मैं विसमम पांच साँ कर दिया।

बाय, तो क्या बरूरत हैं कि आप इसको एक हजार करें? प्रंस कमीशन की सिफारिश को भी आप मानने के लिये तेयार नहीं हैं। प्रेस कमीशन कहता है कि यह अनजर्नीलीस्टिक एंक्टिक्टिक्टी हैं और इस एंक्टिक्टिको किसी तरह से भी अखबारों में स्थान नहीं मिलना चाहिये। उन्होंने यह सिफारिश आगे वल कर की हैं कि इसकी प्रिटिंग अखबारों में बन्द कर दी जाय । जब प्रेस कमीशन ने यह सिफारिश की हैं कि इसको अखबारों में स्थान न दिया जाय, अखबारों के जरिये इसको न चलाया जाय, तो वह सिफारिश क्यों नहीं मंजूर की गई कि असवारों से इस बीमारी को खत्म किया जाय ? इसको आगे बढाने में अखबार वालों का बढा स्वार्ध हैं। अभी मंत्री महोदय ने यह बात मंज्र की कि इसी की पैंदाइश पर बहुत से अखबार चलते हैं । दूनिया को धोखा दिया जाता है और अखबारों की खपत अधिक करने के लिये उनमें इस तरह के कम्पटीशन रख दिये जाते हैं । इसलिये मंत्री महोदय से मेरी यह सिफारिश हैं कि वे अखबारों में इस तरह की एनट्रीज का छपना कान्नन बन्द कर दें।

इसके बाद जो दो चार अमेंडमेंट आये हुने हैं, उनकी और में आपका ध्यान खींचना चाहता हुं। एक अमेंडमेंट हमारे भाई रेड्डी साहब का हैं जिसे देख कर मुक्ते कुछ दुख हुआ। यदि आप प्राइज कम्पटीशन को खत्म करना चाहते हैं या कम करना चाहते हैं तो जिस मर्दादा को गवर्नमेंट ने मंजर कर लिया है कि एंटरीज हो हजार से ज्यादा न हों, उस मर्यादा को यदि आव निकाल दंते हैं तो फिर नफाखोरी अधिक करने का दरवाजा खुल जाता हैं क्योंकि दो हजार इंटरीज से यह मतलब होता है कि पेंदाइश के ऊपर एक मर्यादा रख दी जाती हैं। आप उस मर्चादा को निकाल द'ते हैं तो फिर अधिकाधिक पँदाइश का सस्ता खुल जाता है और सब नरह के करप्शन और ब्राइयां पदा हो कर रहेंगी । इसलिए में आपसे प्रार्थना करूंगा कि वो कुछ, सास कर के लोक सभा में प्रतिनिधियों के कहने इर मंजूर किया गया, उसको यहां दर करने की बो कोशिश होती हैं वह ठीक नहीं हैं, बल्कि गलत हैं और खतरनाक हैं।

श्री हि० च० दासप्या : वह ठीक हैं, लेकिन करेंसे कोई लिक्किट कर सकता हैं दो हजार के लिए?

MR. DEPUTY CHAIRMAN: It is time.

SHRI DEOKINANDAN NARAYAN: Two minutes more, please.

इस समय मेर पास समय नहीं हैं, इसिलए में बाद में एमेंडमेंट मूद करने के समय उसका बवाब देने की कोशिश करूंगा।

इसके बाद एक तरमीम हैं, मेरी बहिन चन्द्रावती लखनपाल की । इस तरमीम को पढ़ कर भी में कुछ अचम्भे में आया । अंगरंबों के वक्त यह अकसर कहा जाता था कि शराब की पेंदाइश के बगेर आपकी शिद्धा का काम नहीं चल सकेगा, प्राइमरी एज्केशन बढ़ नहीं सकेगा वयांकि जब आप हमें शराब के जरिये परेंसा लेने देंगे तभी हम शिचा को चलाएंगे। में तो यह कहना चाहता हूं कि इस तरह से ब्रं काम सं पँदा किया हुआ पँसा कभी अच्छ काम में नहीं लगाना चाहिए। यदि हमें शिद्धा बढानी हैं तो उसके और भी बहुत से रास्ते हैं जिनसे हम पेंसा इकट्ठा कर सकते हैं और अपने बच्चों की पदा सकते हैं। महात्मा गान्धी ने हमें अपनी सारी उम् यह सिखलाया कि यदि आपका उद्दंश्य अच्छा हैं तो आपके मार्ग (मीन्स) भी अच्छ होने चाहियाँ। उन्होंने एक बगह कहा हैं:

"Our progress towards the goal will be in exact proportion to the purity of our means."

जब हम मान चुके हैं कि प्राइज कम्पटीशन एक जुआं हैं, जब हम मान चुके हैं कि यह एक एक्सोल्य्ट इीवल हैं, तो फिर में नहीं समफता कि एब्सोल्य्ट इीवल से पैदा किया हुआ पैसा बच्चों की शिक्षा के काम में लगाया जाय। वे कभी शिक्षित नहीं हो सकते हैं इस गस्ते से ।

[श्री दंवकीनन्दन नारायण] जिस पॅसे से आदमी अनीति की आर जाता है, अधःपतन की ओर जाता है उस पैसे की आप अपर्ने बच्चों की शिद्धा में लगावेंगे तो वह शिक्षा कभी कामयाब नहीं होगी, उस शिक्षा से हमारं बच्चे कभी स्शिचित न होंगे।

Prize Competitions

इसीलए मेरी बहिन चन्द्रावती से प्रार्थना हैं कि इस तरह से बच्चों की शिद्धा के लिए पेंसा पँदा करने की कोशिश उन्हें नहीं करनी चाहिए। यह हमारी संस्कृति के खिलाक हैं आँग उसे हमें छोड़ देना चाहिए।

SHRIMATI MONA HENSMAN (Madras): Mr. Deputy Chairman, I rise up to my time, I trust the guillotine is to be placed on these prize competitions and, therefore, it is but right that a guillotine should be placed on the speeches of the Members of this House because there is no time for everything to be passed before the end of the session. I hope and trust that the hon. Minister in charge of this Bill will think more than once about the suggestions that I will put forward now.

This Bill having been discussed in the other House, as a Money Bill it is also for this House, to consider it more as a social Bill than as a Money Bill that will affect the framework of the society. It is but right that the Government should take steps to concentrate upon it to guide the steps of the citizens of our country. Therefore, Sir, we have decided that the spirit of excitement, the spirit of adventure, the spirit of gambling should not go to its utmost limit. There should be some logical boundaries to such excitements. Sir, I would limit my speech although, I trust, you will excuse me for speaking on rather broad principles although it is the first reading of the Bill, I because it prevents speaking again.

On page 2 of the Bill, I would request the hon. Minister, to add a few words here and there. Sir, we

in the educational sphere have discovered that the minds of students and rather the minds of their parents or lawyers or some other people have resorted to all sorts of means which we call malpractice. In Clause 2(b) we have defined money as including a cheque, Dostalorder or money-order. But. Sir. it is very likely that for sending money from one oerson to another some forms other than the three mentioned in the Bill may be resorted to. For instance, postage stamp?, revenue stamps, travellers' cheque and things like that. I would suggest that in due course the hon. Minister in charge of the Bill can bring some words to check it. I do not want to bring an amendment. It is a suggestion that we should have some words added that these competition promoters may not resort to sending money in any form other than those prescribed by ordinary means by Government.

Next, Sir, I would ask the hon. Minister to look at the last words of sub-clause (d) of clause 2—"letters, words or figures". When you say that, I would ask him to legislate in some way that pictures and the like shouM not in any way be brought forward for these prize competitions. One can easily avoid that.

MR. DEPUTY CHAIRMAN: It is there in that very clause-"picture prize competition".

SHRIMATI MONA HIENSMAN: He will introduce it as he likes, but I am pointing out that the public will now resort not to have a competition of letters, words and figures but some other things such as picture prize competition.

Again in clause 3(b) the words " 'distribution' .shall be construed accordingly" occur. I trust the law will confine itself strictly to limiting this distribution to papers, dailies, magazines and such other things. These things, a» the hon. Minister has said, practically living on the

outcome of the income from the crossword puzzles.

Prize Competitions

Sir, I congratulate the hon. lady-Member of this House who has gone further in her perspective than the hon. gentleman. who introduced amendment in another place. Now, Sir, if a limit of 2,000 is put we know how difficult it is to draw the distinction. The offices are closed for gazetted holidays, postal holidays and for the week-end. Who is to know that 4000 or 5000 entries have reached? Who is to know whether 2000 entries or more have come at one door or the other?

Next comes the difficulty of returning the money in case the entries exceed 2,000. Sir, this is going to lead to far more fraud, far more cocking up of accounts and far more asking for admissions. I would ask the hon. Minister in charge of the Bill to resort to his original suggestion since the first clause without this addition would not be practical and would not be helpful to the country.

I congratulate the Minister for trying to check the unhealthy excitement that goes on for 22 weeks in the year in case of a particular weekly or periodical and also to check the lure to get rich quickly. That is not adventure in the best sense but it is muddle-headed gambling that leads to unhealthy tendencies and leads one to spend beyond what one gets.

श्री अब्दूर रज्जाक खान (पश्चिमी बंगाल) : जनाव हिप्टी चेयरमेंन साहब, जनाव वाला. उसल और नीति के लिहाज से हम इस किस्म का जो गॅम्बॉलग हैं. उसके खिलाफ हैं । इस तरह की ठगी सोसाइटी को खराब करने वाली हैं और इससे मूलक की आयन्दा नस्त बंकार हो जाती हैं और इस प्राइज कंपटीशन को भी हम एक तरह का गम्बलिंग समभवते हैं । आप सब भोगों को अच्छी तरह से माल्म हैं कि हमारं मुल्क में इन दिनों यह गॅम्बलिंग बहुत ज्यादा बढ रही हैं। इस गॅम्बॉलंग को चलाने वाले मूल्क के वह वह सरमायेदार हैं और वे इसकी लेकी

से सार मुल्क के अन्दर फॉला रहे हैं । इस तरह का मजाक हमारी सोसाइटी में इन सरमायेदारों ने फ"ला रखा है जिससे हमार देश के बच्चे खराब हो रहे हैं । इस मजाक का सब से ज्यादा फायदा उठाने वाले हमारं सरमायेदार ही हैं. वे इससे काफी नका कमा रहे हैं। इस प्राइज कंपटीशन में जो लोग दाखिला भेजते हैं. उनको किसी तरह का फायदा नहीं होता है और न हमने इस तरह का फायदा लोगों को होते द'खा। अगर इस चीज को गाँर से दंखा जाय तो इससे अवाम को किसी तरह का फायदा नहीं हो रहा हें बिल्क नुकसान ही ज्यादा हो रहा है।

इस प्राइज कंपटीशन की हिमायत में ५६ कहा जाता है कि हमार स्टूडन्टों के लिए यह एक तरह का "इंटंलेक्च्अल फ्री रिक्रिएशन" हैं। आज हमारं नाजवानों को और जो बच्चे आयन्दा नस्ल के तैयार हो रहे हैं उनको हमार दंश के सरमायंदार इस तरह के मजाक से बिगाड़ रहे हैं । वे लोग नहीं चाहते कि हमार देश के नौंजवान अच्छी रास्ते पर चलीं । इन लोगों को केवल नफा कमाने से ही मतलब रहता है और दूसरों की भलाई बूराई से कोई मतलब नहीं रहता हैं। सिर्फ पैसा कमाना ही इन लोगों का मकसद रहता हैं। इन लोगों ने जो मजाक, जो डीवल हमारं दंश के अन्दर इस समय फॉला रखा है उसे जल्द से जल्द बन्द करने की बरूरत हैं। जब आपने मुल्क में सोशीलस्ट तरीके की हक् मत लाने का एलान किया है, सार मुल्क में यह आवाज आपने हाली हैं, तो इस तरह का मजाक जो हमार देश में सरमायेदारों ने फॉला रसा है उसको क्यों नहीं बल्दी बन्द किया जाता हें ? जब तक आप इस चीज को प्री तरह से बन्द नहीं करेंगे तब तक आप मुल्क भी सोशीलस्ट तर्ज की हुक्मत नहीं ला सकते हैं। दसर मुल्कों में इस तरह की बातें आप नहीं पायोंगी, वहां पर खेलकृद और दूसरी तरह की तफरीह लोगों के लिए होती हैं। जिस तरह की गॅम्बलिंग हमारं भूल्क में चल रही हैं, उस तरह जी वहां पर कोर्ड चीज नहीं हैं। वहां पर सरमायेदारों को फायदा पहुंचाने के लिए इस

श्री अब्दूर रज्जाक खान]

Prize Competitions

तरह का मजाक नहीं चलता हैं. वहां पर तो जनता और अवाम को अच्छ किस्म की तफरीह महत्या की बाती हैं। जनाव वाला, आप देखेंगे कि हमारं देश में अखवारों में इस तरह का मजाक बहुत ज्यादा निकला करता है । आप सब लोगों ने देखा होगा कि अखवारों में पूर पेज में. बर्ड बहं कालमों में ऑर बड़ी बड़ी हेंड लाइनों के जीरचे इस तरह के प्राइज कंपटीशन के डीश्तहार निकला करते हैं। उब नौजवानों के हाथों में अखबार जाते हैं तो उनकी पहली नवर तरह के इश्तिहार की और खिच जाती हैं। जिस तरह से यह बीमारी हमार' मुल्क में फॉल रही हैं उसकी जिम्मेदारी हमार मल्क के अखबारों पर बहुत ज्यादा हैं। वे इस बीमारी को फॉलाने में बहुत बड़ा काम कर रहे हैं । सरमायेदार अखबाराँ कं जरियं इस तरह का मजाक कर रहे हैं। अब देखना यह है कि आया इस बिल में इस मजाक को कंट्रोल करने के लिए कुछ किया गया है या नहीं। सरकार की ओर से कहा जा रहा हैं कि हम इस मजाक को कंटोल करने जा रहे हैं और एक हजार तक की मोहलत दी गई हैं और इसके लिए भी हर एक को लाइसेंस लेना होगा, सरकार को हिसाब दिखाना होगा । मगर मेरा ख्याल तो यह हैं कि जहां इस तरह का लाइसेंस दिया बायेगा वहां पर हमार देश के सरमायेदार हर १४ दिन और महीने में इस तरह के लाइसेंस लेते रहेंगे और इस धन्धे को जिस तरह से अब तक करते आये हैं उसी तरह से चालू रक्खेंगे इसीलए आप यह बात अच्छी तरह से समभः लीजिये कि जिस रास्ते से आप अपना मकसद हासिल करने जा रहे हैं. क्या आप उसमें कामयाव हो सकते हैं ? जिस मकसद को आप हासिल करना चाहते हैं, वह क्या आप इस कान्न के जीरये कर सकते हैं ? मेरा ख्यान तो या में कि जो नान्न इस समय लाया गया है रूपसे यह ब्राई ५२ होने वाली नहीं हैं। रोक जो थोडी बहुत लगार्ड गर्ड हैं उसका सारा दारीमदार अफसर के ऊपर होगा कि वह किस लग्ह से कार्यवार्ड करता है। लेकिन जो कुछ इससे

होने वाला हैं उससे यही नतीजा निकलता है कि इस तकरीह के लिए कुछ लोग इसरार कर रहे हैं। यहां जरूरत इस बात की हैं कि कम से कम रुपये की तादाद को घटा दिया जाना चाहिये था, मगर वह भी नहीं किया जा रहा हैं। अगर यह तादाद कम कर दी जाती तो हम समभत्ते कि रफ्ता रफ्ता एक दिन एंसा आयेगा जब यह खराबी हमार मुक्क से बिक्कृत खत्म हो जायेगी, मगर वह भी हमों नहीं दिखलाई देती।

इसके साथ ही साथ मुम्ने एक और बात चह भी कहनी हैं कि प्राइज कंपटीशन के लिए आज वाजारों में, महल्लों में कनवेंसरों द्वारा कंवीसंग की जाती हैं, उसको रोकने के लिए इस बिल में कोई तजवीज नहीं की गई हैं। आज हम सब लोग द'खते हैं कि महल्लों में ये कवेसर बच्चों को खराब करते हैं और इस तरह से अपना कमीशन जो २० ऑर २४ परसेंट होता है कमाले हैं । यह भी एक तफरीह बन गई हैं आँर इससे बहुत ज्यादा नुकसान हो रहा हैं। अगर हमने इस चीज की ओर तवज्जों न दी तो बिल को पास करने से कोई खास फायदा होने वाला नहीं हैं। मैं आनरीबल मिनिस्टर साहब से पळता हो. सवाल करता हूं कि अगर आप मेरी तजवीजों पर अमल नहीं करेंगे तो यह बीब हमार मुल्क में बन्द होने वाली नहीं हैं। चुनांचें, में ने इस खराबी मताल्लिक जो बातें बतलाई हैं उनकी तरफ जरूर गाँर किया जाये। अगर आप ने एंसा न िक्या तो बहुत जल्द आपको यह बिल इस हाउस में दुबारा गाँर ऑर तरमीम करने के लिए लाना होगा ।

MR. DEPUTY CHAIRMAN: Mr. Govinda Reddy, do you wish to move your amendment?

SHRI M. GOVINDA REDDY: I do not wish to move my amendment.

MR. DEPUTY CHAIRMAN: Mr. Raghavendrarao, do you want to speak now, and not on your amendments?

SHRI RAGHAVENDRARAO (Hyderabad): Yes, Sir. I want to speak now..

MR. DEPUTY CHAIRMAN: Please take five minutes.

DR. SKRIMATI SEETA PARMA-NAND: Sir, I also wish to speak

SHRIMATI CHANDRAVATI LAKH-ANPAL: Sir, I also want to speak.

SHRI KANHAIYALAL D. VAIDYA: I also want to speak, Sir.

MR. DEPUTY CHAIRMAN: All will have a chance to speak for five minutes each.

SHRI RAGHAVENDRARAO: Sir, I rise to welcome the measure, and especially the spirit and the noble intentions underlying it. The Bill seeks to afford protection not only to the unwary middle class, but to the Press also, inasmuch as, it claims to save the Press from an un-journalistic menace.

The mover deserves the gratitude of both the Press and the pub'ic for saving them, to a certain extent ax least, from this danger of betting. It is admitted that under the present conditions, it may not be wholly possible to immediately eradicate and put a stop to all sorts of evils, whether they relate to gambling or to races, which have been allowed to run as usual, legally, of course, under a valid licence.

After all, an evil is an eyil: the mere alibi of a Bill like this may not or cannot absolve the guilt even though it might have been licensed in journa'ism. This may mean almost granting a licence to a type of fugitive from laws for an avowed unjourna-listic enterprise, and a mere licence does not make a virtue of an evil. •There seems to be a lot of confusion I verywhere. If it is really a genuine uine of skill and intelligence, as is claimed by the sponsors, then let it be a'.lowed to go unhampered in newspapers without any condition or an entrance fee. But here the question arises as to why a deserving reader should be debarred from the benefits

of a pvi2e with no entry fee offered by an enterprising and a profitable :m, ju;t as a worker therein. <-oi<U. claim aa extra bonus and the Uke.

Bill. 1D5&

Sir, this is the third measure brought out since the publication of the Press Commission's Report in the pause 01 the Press and journalists. The Press Commission, which has dealt with almost all sorts of questions, and made some thirty-five recommendations in the interests of trie Press, has suggested that the main and proper solution for al! the vexed problems connected with the Press is. the creation of a Press Council. All other efforts in the absence of that much-needed selfgoverning Press Council will not serve the purpose tor which the Bill stands.

In the end, as an alternative I would say that in the absence of the Press Council, as far as the present Bill is concerned, the best and proper solution or course, consistent with out intentions, would be to have no prizecompetitions with an entry fee in our newspapers. It is immaterial whether the prize so allowed exceeds Rs. 1.000 or Rs. 10.000. The poison of the gambling evil from which we want to protect ourselves and our Press does not lose its sting by just converting it into some other shape or form.

Then, there is a fear that if a licence is to be issued, the concerned authority should have no power to refuse it to new-comers; otherwise, those already in the field would exploit the situation invariably leading through that abnoxious permit system straight into the blackmarket.

This Act should be made applicable to the whole of India, *ince Parliament has power to legislate, if it accepts the proposition.

Let there be two kinds of papers, a newspaper coming under the Concurrent List and a competition paper coming under the State List. The licensing authority can even now make 9 J=t.inc*v> ^rtwwn th* two

[Shri Raghavendrarao.] and grant licences only to the latter category and thus save the Pre's and the DeoDle from

With these few woids, I support the -Bill.

श्रीमती चन्द्रावती लखनपाल (उत्तर प्रदेश) उपाध्यच महोदय, अभी तक जितने भी भाषण हुये हैं जिनके द्वारा यह सुभाव दिया गया है कि यह बिल इस प्राइज कमाटीशन की जो बुराई हैं उसको रोकने के लिये लाया जाना चाहिये था उसको बन्द करने के लिये लाया जाना चाहिये था. उससे में पूर्णतः सहमत हुं। अभी उप गृह मंत्री जी ने स्वयं माना है कि यह एक जुआ हैं ऑर इसका बड़ा भयंकर बुरा प्रभाव दृशवासियों पर पह रहा है । लीकन अगर वास्तव में यह एक जुआ हैं, एक डीवल हैं, तो डीवल के साथ कोई कम्प्रोमाडच नहीं हो सकता और इसीलये इसको विल्कुल बन्द ही करना चाहिये। लेकिन यदि वे वर्तमान परिस्थितियों में एसा सांचतं कि यह स्टंप लेना, यह कदम उठाना, उनके लिये संभव नहीं हैं. तो कम से कम उन्हें इतना तो करना ही चाहिये कि वे एंसा प्रतिबन्ध इस विल के द्वारा लगायें जिससे यह जो फाड, जुआ या ठगी देश के अन्दर चल रही है जिस के अन्दर गैंम्बलिंग का ज्यादा हिस्सा होता है, कम से कम वह गैम्बलिंग का अंश खत्म हो जाय या कम हो जाय । आज जो ये कम्पटीशन्स चल रहे हैं उनके अन्दर क्या आकर्षण हैं, वे क्यों चल रहे हैं ? असल में बात यह हैं कि जो भी इन खेलों को या इन कम्पटीशन्स को आर्गीनाइज करने वाले हैं. इनके संचालक हैं या व्यवस्थापक हैं. उनके वामने भी ऑर जो उनमें भाग लेने वाले हैं उनके सामने भी एक बड़ा भारी प्रलोभन हैं। वे अमभाते हैं कि इस तरह से वे एक दम माला माल हो जायंगे. एक दम वे रुपये वाले बन बायंगे। हमने इस बिल के द्वारा प्रतिबन्ध तो लगाया है, लेकिन एक ही साइड को हमने डील किया हैं। जो कम्पेटीटर्स हैं. जो इसमें भाग लेने वाले लोग हैं, उन्हीं पर हमने प्रीतबन्ध लगा दिये हैं । हमने यह रखा है कि प्राइज की कीमत

एक हजार से ज्यादा नहीं होगी। हमने यह भी कहा है कि इसके लिये लाइसेंस लेना पहुंगा आर जो लाइसेंस की शतीं को तोईगा उसके लिये बहुत सी पेनाल्टीज लगा दी गई हैं। यह सब ठीक हैं लेकिन इस तरह आप एक ही साइड का इन्तजाम कर रहे हैं । जो दूसरी साइड हैं. जो आर्गीनाइजर्स हैं. जो व्यवस्थापक हैं. वे सब से ज्यादा इस रोग की उह में हैं, वास्तव में तो सब से ज्यादा रूपया वही कमाते रहे हैं। मान लीजिये. अगर दो लाख रुपये की आमदनी होती थी तो उसमें से ४० हजार रुपया प्राइज के तौर पर बंट जाता था और बाकी हंढ लाख रूपया आर्गेनाइजर्स की जेब में जाता था। इसीलये मेरा यह कहना है कि प्रतिबन्ध काफी रूप में और बड़ी सख़ती के साथ आर्गीनाइजर्स पर लगने चाहियाँ । जब तक आर्गीनाइजर्स पर प्रतिबन्ध नहीं लगेंगे तब तक ये खेल चलते रहेंगे। यहां थोडा सा प्रतिबन्ध लगाने की कोशिश की गर्ड है कि दो हजार इंटीज से ज्यादा वे नहीं लेंगे । लीकन दो हजार इंट्रीज का जो प्रतिबन्ध लगाया गया है वह काफी नहीं है। उदाहरण के लिये मान लीजिये कि उन्होंने हर एक इंट्री के लिये दो रूपया रखा और इस तरह कूल चार हजार रुपया आया । अब उस चार हजार रुपये में से दे एक हजार की प्राइज दें दोंगे। इससे ज्यादा वे दं नहीं सकते क्योंकि आपने रोक लगा दी हैं। अब जो तीन हजार रुपये बचते हैं वे उनकी जेवों में जायंगे । मेरा संशोधन अगर माननीय गृह मंत्री जी मान लें तो उसके अनुसार यह होगा कि जो कूल चार हजार रूपया आता है चाँथाई यानी एक हजार ही आर्गेनाइजर्स अपने पास रख सकने हैं. बाकी तीन हजार उन्हें बांटना पहुंगा । इस प्रकार एक हजार रूपया आर्गीनाइजर्स को मिल जायगा, एक हजार रूपया प्राइज में चला जादगा और बाकी जो दो हजार रूपया बचेगा उसके लिये में ने यह स्काव दिया हैं कि वह एउकेशनल इस्टिट्यशंस में द दिया जाय। अभी श्री नारायण के द्वारा यह आचेप किया गया कि यह एज्देशनल इंस्टिट्य्शन्स के लिये ठीक नहीं होगा। यह तो उनका एक आदर्शवादी स्फाव है और इस

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पर काँन एतराज कर सकता हैं ? लेकिन वर्तमान परिस्थितियों में उस रुपये का सिवाय इसके और कोई सद्पयोग नहीं हो सकता कि उसे एज्केशनल इंस्टिट्युशन्स में दिया जाय और वहां पर उसके द्वारा एंसे प्राइज कम्पटीशन्स हों जो वास्तव में बृद्धि को प्रेरणा दुने वाले हों, बृद्धि को तीव करने वाले हों। इसलियं यदि मरा यह स्भाव मान लिया जाता है तो आर्गीनाइजर्स के ऊपर एक वहां संस्त प्रतिबन्ध लग जाता है। जब तक हम आर्गनाइजर्स पर प्रतिबन्ध नहीं लगाते हैं. तब तक में आपको यह विश्वास दिलाती हुं कि आए चाहे करेंसा ही बिल क्यों न लायें, प्राइज कम्पटीशन चलता रहेगा, वह रोका नहीं जा सकता । इस लिये मेरी माननीय गृह मंत्री से यह प्रार्थना है कि वे इस स्भाव को मान कर इस बिल का जो उद्दंश्य हैं उसको प्रा करें।

DR. R. P. DUBE (Madhya Pradesh): Mr. Deputy Chairman, I just want to ask one question from the Government. How are they going to calculate these 2.000 entries? Are they going to depute one of the officials to see that only 2,000 entries are taken up and that the other entries will not be taken UP? I personally think it is impossible. The paper might get 10.000 entries and might distribute only Rs. 1,000, keeping the rest of the money itself. You cannot be sure that, only 2,000 entries will be taken UD unless you depute some responsible person to go there, sit down, count 2,000 entries and then allow the other entries to go back. This is the only ouestion I want to ask and I hope that the Minister will answer this when he replies.

SHRI M. GOVINDA REDDY: Mr. Deputy Chairman, I have great pleasure in supporting this Bill. I agree with. Mr. Narayan and other speakers that it should have been completely put an end to; if it was recognised as an evil, there is no reason why it should not have been stopped once for all. The idea of the seheme of this Bill seems to be to

give some room, some scope, for a game of intelligence or skill. If that is the idea, I would like to know whether limiting the amount to Rs. 1,000 and not accepting a lower limit was advisable at all. Sir, if we have to promote a game of skill. Rs. 1,000 would be too much of an inducement. Rupees one hundred or rupees two hundred would have been sufficient or the distribution of the prize could be in the form of books or in the form of other articles. 1 want to suggest to the Government, now that the Bill has come up and the Minister does not seem inclined to accept any amendment, to give instructions to the licensing officers, when they issue licences, to see that first of all the applicant who applies for a licence is an applicant of some standing, the applicant has got some taste in running a newspaper or is really a man interested not in gambling, not in exploitation, but only in a game of skill.

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1 P.M.

Secondly, the entrance fee for these entries should be a very nominal amount. I would have very (much liked a provision to have been made here in the Bill prescribing the maximum limit of the entrance fee. The entrance fee should not have exceeded in any case two annas or even four annas but now it is open for the man who gets a licence to prescribe any entrance fee. Of course, one may say that the optimum limit of the prize that is to be distributed in a way, controls the entrance fee. Nobody is going to send in entries ir a competition if the entrance fee is. say, prescribed at Rs. 10 for a prize of Rs. 1,000. That, in a way, indirectly, controls but I would have liked it to have been provided for here.

The next thing that I would like to suggest is that this prize competition should be confined only to newspapers. Now as the optimum limit is going to limit the number of prize competitions, we can conceive of these Rs. 1,000 competitions to be multiplied. Anybody may float any

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[Dr. R. P. Dube.] prize competition and may apply for a licence. This is going to increase. Tlii is not in any way healthy. Simply because the Drize distribution:* are less, if the number of these competitions increases, the purpose of this Bill will have been defeated. So in order to ensure that the purpose of this Bill will be fulfilled. I would like t'ae Government to issue instructions through the licensing officer noi to permit competitions unless they come from recognized newspapers, Well, Sir. I sent in my amendment with regard to deletion of the words limiting; the number of prize competitions, not that I did not, want the entries to be limited but because it is not a practical thing. Moreover thp wording in the last portion of clause 4 does not sound well. It has been very awkwardly worded. The other House which accepted the amendment which I seek ta delete, does not seem to have had regular notice. It seems to have been moved without sufficient notice. So the wording is not good but apart from the wording, my idea was that when we are going to have a Statute, we would conceive of provisions which are practicable. This is not a provision which is practicable as hon. Members have pointed out and I am not going to repeat thoso arguments.

MB. DEPUTY CHAIRMAN: It It time

SHRI M. GOVINDA REDDY: I will finish. So I would like to say that if the purpose of this Bill is to be fulfilled at all, it is necessary to issue instructions as I have indicated to the licensing officers, who, in the ultimate resort, will be the controlling officers of these prize competitions.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 2-30.

> The House then adjourned for lunch at three minutes past one of the clock.

The House reassembled after lunch at half past two of the clock, Mr. DEPUTY CHAIRMAN in the Chair.

MESSAGE FROM THE LOK SABHA

THE INTER-STATE WATER DISPUTES BILL, 1955

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

"I am directed to inform Rajva Sabha that Lok Sabha, at its sitting held on Thursday, the 29th September, 1955, has passed the enclosed motion concurring in the recommendation of Rajya Sabha that Lok Sabha do join in the Joint Committee of the Houses on the Inter-State Water Disputes Bill, 1955. The names of the members nominated by Lok Sabha to serve on the said Joint Committee are set out in the motion.

MOTION

"That this House concurs in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to provide for the adjudication of disputes relating to waters of inter-State rivers and river valleys made in the motion adopted by Rajya Sabha at its sitting held on the 12th September 1955 and communicated to this House on the 13th September, 1955 and resolves that the following members of Lok Sabha be nominated to serve on the said Joint Committee, namely: —

- 1. Shri Piare Lall Kureel 'Talib'
- 2. Shri Sohan Lai Dhusiya
- 3. Shri Sunder Lall
- 4. Shri Vyankatrao Pirajirao Pawar
- 5. Shri Ramappa Balappa Bidari
- 6. Shri ChamtrHsnanKer bifratt